

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SRI BALAJI FOREST PRODUCTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sri Balaji Forest Products Private Limited
2.	Date of incorporation of corporate debtor	04/11/1997
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs – RoC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U20101WB1997PTC085819
5.	Address of the registered office and principal office (if any) of corporate debtor	67/22 Strand Road Kolkata 700006, West Bengal, India
6.	Insolvency commencement date in respect of corporate debtor	18 th October 2019
7.	Estimated date of closure of insolvency resolution process	15 th April 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Aditya Kumar Tibrewal IBBI/IPA-001/IP-P00743/2017-2018/11249
9.	Address and e-mail of the interim resolution professional, as registered with the Board	7C, Kiran Shankar Roy Road, Hasting Chamber, Basement, Kolkata -700 001 adityatibre@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	7C, Kiran Shankar Roy Road, Hasting Chamber, Basement, Kolkata -700001 Email – cirp.sbf@gmail.com
11.	Last date for submission of claims	2 nd November 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms may be downloaded from the following web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Sri Balaji Forest Products Private Limited** on 18th October 2019.

The creditors of **Sri Balaji Forest Products Private Limited**, are hereby called upon to submit their claims with proof on or before 2nd November 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Aditya K. Tibrewal.

Date: 24/10/2019

Place: Kolkata

Aditya Kumar Tibrewal
Interim Resolution Professional
IBBI/IPA-001/IP-P00743/2017-2018/11249